

[Sh. Bheru Lal Meena]

low to buy ration, edible oil and cloths in the market. I urge upon the Government of India to provide additional quota of foodgrains to the State Government for the purpose of adequate supply of foodgrains to the people of Adivasi area so that the people of famine affected area could be saved from starvation.

**(ii) Need for overall development of Talcher in Orissa**

[English]

**SHRI SRIBALLAV PANIGRAHI** (Deogarh): I would like to raise the following matter under Rule 377.

Talcher in Orissa, situated on the bank of river Brahmani, with huge coal reserves in and around has an ever increasing role to play in the economic development of the country.

Some coal mines are now working and a few coal based industries like Thermal Power Plant, Fertiliser Plant, Heavy Water Project have been set up at Talcher and a Super Thermal Power Plant is under construction at Kaniha. A large number of people of Talcher Sub-division have lost their land for these projects. But due attention is not being paid for proper rehabilitation and employment of the displaced people and also for the overall development of this area especially with regard to the problems of the unemployment, education, health, road communication, water supply and ecology as well as environment. As a result, resentment among the people of this area is rapidly on the increase.

I would therefore request the Government of India to take appropriate action to fulfil the following genuine demands of the people:—

1. Establishment of a coal division at Talcher;
2. Establishment of technical schools and vocational training institutes in this area;

3. Employment of people affected by Coal Mines, Super Thermal and NALCO etc.

4. Construction of necessary buildings etc. in Talcher College and other educational institutions of this area by the SECL and the NTPC.

5. Construction of a nodal railway station at Chainpal along the new Talcher Sambalpur rail line.

**(iii) Need to review the proposal to drop the income tax exemption on wagering/horse-races**

**SHRI GOPI NATH GAJAPATHI** (Berhampur): Sir, I would like to raise the following matter of urgent public importance, under Rule 377.

I wish to draw the attention of the hon. Finance Minister to the report appearing in several newspapers and particularly, 'The Hindu', dated August 10, 1991 regarding Government, proposal to drop exemption enjoyed on wagering.

The Chairman of the Turf Authorities of India has very clearly explained the impact that the proposal to drop the exemption of Rs. 5,000 now being enjoyed by persons wagering on horse races under section 10(3) and 194 BB of the Income Tax Act.

If implemented this will lead to closing of Turf Clubs in the country and also cripple the Breeding Industry as a result of which lakhs of people belonging to the poorer sections of society will be rendered jobless.

I, therefore, appeal to the hon Finance Minister to have the entire matter examined *de novo* in depth and drop the proposal.

12.27 hrs. [MR. DEPUTY SPEAKER  
in the Chair]